#### MATTER RAISED WITH PERMISSION

Demand for expeditious completion of the work of the trial Court and the Commission of Inquiry in regard to Babri Masjid Demolition

THE LEADER OF OPPOSITION (DR. MANMOHAN SINGH) Mr. Chairman, Sir, 6th December, 1992 was a very sad day in the history of independent India when the Babri Masjid was demolished. Sir. it is not my intention to go into the circumstances leading to this sad event or to apportion blame for this national tragedy, as that is the duty of the courts of law and the Commission of Inquiry looking into this affair. However, Sir, it is a matter of deepest regret that seven years after the event, the guilty responsible for this unlawful and ghastly act have not been punished. The Trial Court, ... (Interruptions)...is not allowed to proceed with its work. The Commission of Inquiry has also not completed its work. Sir, I request that this House join me in expressing this solemn resolve that the work of the Trial Court and the Commission of Inquiry be completed as expeditiously as possible, so that the guilty are identified and suitably punished. As a nation, Sir, we should also resolve that such events are never allowed to occur and all places of worship should be accorded the respect due to them consistent with our civilizational and cultural heritage, and values.

MR. CHAIRMAN: Now, Smt. Shabana Azmi.

SHRIMATI SHABANA AZMI (Nominated): Sir, I rise in support of the views expressed by Dr. Manohan Singh. The 6th of December, 1992, was according to me, the blackest day in independent India's history. The demolition of the Babri Masjid was not merely a demolition of the physical structure, but it was a severe blow dealt to demolish the very notion of secularism, the proudest tenet on which our Constitution is based. I wish to add only one thing. The signal that we send out in our society is that there are two kinds of laws in this country. If you kill one person, you are likely to be punished. But if you indulge in mass murder, an amnesty of sorts is granted. Sir, the true test of any democracy is the way it treats its minorities. And no minority can feel secure and protected, if the guilty are allowed to get away scot-free. Now that Dr. Manmohan Singh has raised this issue, and the Congress is in power in Maharashtra, I hope that the recommendations of the Sri Krishna Comission will be speedily implemented because the communal riots with which Bombay was lashed was a direct result of the Babri Masjid demolition.

SHRI EDUARDO FALIERO (Goa): Sir, I want to associate myself. (Interruptions).

MR. CHAIRMAN: No, no. (Interruptions). No, the Leader of the Opposition has already spoken. Now, Mr. Md. Salim.

\*श्री मोहम्मद सलीम (पश्चिमी बंगाल): चेयरमेन सर, मनमोहन सिंह जी ने जिस सवाल को यहां उठाया है और जिसकी हिमायत शबाना आजमी जी ने की है, उस पर मैं बोलना चाहूंगा। आज 6 दिसंबर है और 1992 के 6 दिसंबर को बाबरी मस्जिद को जिस तरह दहाया गया, शहीद किया गया उससे एक काला धब्बा हमारे मुल्क की सियासत, मुल्क के समाज पर लगा। उसके बावजूद जो लिबरहन कमीशन उस वक्त बना, जिसकी अब टर्म खतम होने से उसकी रिपोर्ट पड़ी है और उस रिपोर्ट की बुनियाद पर सरकार को फैसला लेना है। तो इस हुकूमत से हम आपके माध्यम से मांग करते हैं कि कलप्रिटस, के बारे में स्पीडली एक्शन लेना चाहिए। हमारे मुल्क में 1984 में जो हुआ, याद होगा। तो अगर मास किलिंग हो, लोगों को मारा जाए, घर जलाए जाएं और फिर वही लोग सिर के ऊपर चढ़कर समाज की ठेकेदारी करें, जिम्मेदारी लें हुकूमत चलाने की तो आम आदमी के लिए रूल्स आफ ला में या कंस्टीट्यूशन में जो बातें कही गई हैं वह सिर्फ शब्द रह जाते हैं, सिर्फ अलफाज रह जाते हैं और उसका कोई मायने नहीं होता।

सर, खासकर आज मैं दिसंबर महीने में यह कह रहा हूँ और इसलिए कि बाबरी मस्जिद से जहां यह शुरूआत हुई है, टेम्पलस में मैं नहीं जा रहा हूँ, लेकिन अभी आज इसी वक्त गुजरात के डांग जिले में जो चर्चा है कि वहां उसमें मूर्ति रखकर के और क्रिसमिस से पहले यह छेड़खानी की जा रही है और फिर बाद में आकर के ऐसा ही मसला वहां खड़ा किया जा रहा है। जो दूसरी माइनोरिटी है, क्रिश्चियन माइनोरिटी, उनके ऊपर भी अगर ऐसा कुछ हो जाए और फिर सके बाद कमीशन बैठे, फिर उसकी रिपोर्ट उंडे बस्ते में रख दी जाए, जैसे श्रीकृष्ण कमीशन का किया गया, उससे अच्छा है कि पहले से ध्यान दिया जाए।

सर, हम गवर्नमेंट से मांग करते हैं कि वह कम से कम इस बारे में थोड़ा पोलाइटनेस दिखाए और शीघ्र कार्यवाही कराए।

<sup>\*</sup> Transliteration of the speech in Persian script is available in the Hindi version of the Debate.

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, as regards the issues raised by the Leader of the Opposition, Shri Manmohan Singh, nobody has got any second opinion that a few people were involved in the destruction of the structure. The law should proceed against them and action should be taken against those people, and there should be a speedy trial of the case. Sir, you know that these issues have been pending for years together and the entire country has been watching it helplessly. No conclusion has been arrived at in any of the disputes, either in the court or outside. I am not going into the merits of the case because now, unnecessarily discussing it again, raking up those memories and creating tension outside is neither in the interest of the country nor in the interest of the community.

....Interruptions).

SHRI JIBON ROY(West Bengal) It was demolished when you were in power. *(Interruptions)...* 

MR. CHAIRMAN: No, please don't interrupt. (Interruptions).... Please don't interrupt.

श्री एम. वेंकैया नायडु : सर, एक अवार्ड देना चाहिए हाऊस की तरफ से रिनंग कमेंट्री करने के लिए, क्वेश्चन ऑवर में और बाद में, और वह मेरे दोस्त हैं जीवन राय जी, उनको देना चाहिए।

I am recommending his name for this award so that, wholeheartedly and unanimously, all of us can give this award to him. The point is, what is serious and what is not serious is to be understood. I didn't say anything against you, your party or any organisation. I am trying to put forward my point of view. I will do it. (Interruptions)....

SHRI JIBON ROY: I said that the demolition took place when you were in power.

SHRI M. VENKAIAH NAIDU: Sir, this is the problem. The law should be allowed to take its own course. The question is not one of which party is in power or who is in power. That is not the issue. As I have been telling the House earlier, the issue has been pending for many years. There is a controversy with regard to the structure also. That being the case, let us not go into those things. Let us not go into the issue of destruction of the structure. Nobody intended to do it. Nobody has taken the responsibility for

the same. So, with regard to making an inquiry, coming to a conclusion, identifying the people and taking action against them, nobody should have any objection, and the Government should really expedite the process, and the Commission should be allowed to complete its terms of reference at the earliest and the truth should come out, and the country should know about it. Let us put an end to this controversy because it has become an issue for some people always to incite violence outside and taking this name, they create further disturbances. This should not be done by anybody. I, for one, associate myself with the views expressed by Manmohan Singhji with regard to the destruction of the structure, though our issue is of Shri Ram Temple. I have my own view. My party has also got its own view and millions of people in the country have got their own view about it. But my appeal is, let us not make this issue controvertial any further. Let us not provoke the people and create tension outside in the name of this. Let us try to reach the bottom of the truth and find out as to who had actually taken the law into their hands and who were responsible for it.

MR. CHAIRMAN: Shri Satish Pradhan.

SHRI SATISHCHANDRA SITARAM PRADHAN (Maharashtra): Sir, Shri Sanjay Nirupam is going to speak on behalf of my party.

MR. CHAIRMAN: But your name is there.

SHRI SATISHCHANDRA SITARAM PRADHAN: Sir, I have suggested his name.

MR. CHAIRMAN: I thought you did not want any provocation. That is why you wanted to speak.

SHRI SATISHCHANDRA SITARAM PRADHAN: Today, he will not provoke anybody.

MR. CHAIRMAN: I hope Sanjay Nirupam would not provoke the Members of the House. Okay, Mr. Sanjay Nirupam.

श्री संजय निरुपम (महाराष्ट्र) : चेयरमैन साहब, सबसे पहले तो मैं अपने नेता को धन्यवाद देना चाहूंगा कि उन्होंने अपने रथान पर मुझे बोलने के लिए कहा और दूसरे मैं आपका आभारी हूं कि आपने मुझे बोलने की अनुमित दी। मैं निश्चित तौर पर प्रवोक करना नहीं चाह रहा हूं और कोई नई कंट्रोवर्सी खड़ी नहीं करना चाह रहा हूं, लेकिन हमारे मन में क्या है, सच क्या है और हम क्या कहना चाह रहे हैं, वह सुनने का धैर्य होना चाहिए माननीय

सदस्यों के बीच। मैं इतनी गुज़ारिश करूंगा अपनी बात कहने से पहले।

सर, डा. मनमोहन सिंह जी ने जो विषय रखा है, वह निश्चित तौर से एक चिंतनीय बात है, विंता की बात है, किसी भी धर्म-स्थल का विध्वंस निंदनीय है। अयोध्या के स्ट्रक्चर का अंत भी एक दुखद घटना थी, वह एक दुर्घटना थी। वह दुर्घटना हुई क्यों ? हिन्दुस्तान के हिन्दू सालों साल से यह मांग कर रहे थे। अयोध्या इस देश के और दुनिया के करोड़ों हिन्दुओं के अराध्य मर्यादा पुरुषोत्तम राम की जन्म-स्थली रही है और उसके लिए किसी ऐतिहासिक साक्ष्य की ज़रूरत नहीं है, वह हमारी रगों में और मन में बैठा हुआ है, इसके लिए हमको कोई सबूत देने की ज़रूरत नहीं है। वह राम का जन्म-स्थान है। वहां पर राम का एक मंदिर था और एक आक्रमणकारी शासक बाबर ने उसका विध्वंस किया था। यह भी एक ऐतिहासिक तथ्य है। इसके लिए तमाम साक्ष्य उपलब्ध हैं .....(यवधान)...

\*मौलाना ओबैदुल्ला खान आज़मी (बिहार)ः जब कि बाबर कभी नहीं गया था अयोध्या। विध्वंस कब किया था ......(व्यवधान)...

श्री संजय निरुपम : सभापित महोदय, मैंने पहले ही निवेदन किया था कि मैं किसी दूसरी कंट्रोवर्सी में नहीं पड़ना चाहता ......(व्यवधान)...

MR. CHAIRMAN: Hon. Members... (Interruptions)

श्री संजय निरुपम : \*\* मत बोलिए। फालतू बात मत करिए, फालतू बात मत करिए आप। फालतू बात करने का कोई अधिकार नहीं है आपको। मैं चेयरमैन साहब से बात कर रहा हूं ....(व्यवधान)...

**\*मोलाना ओबेदुल्ला खान आज़मी** : आप इतिहास खोलिए, आप इतिहास के साथ मज़ाक मत करिए .....(व्यवधान)...

MR. CHAIRMAN: Please, please...

श्री संजय निरुपम : ये \*\*कर रहे हैं, संर, इस तरह की \*\* मैं बरदाश्त नहीं करूंगा हाऊस में। ये एक वरिष्ठ सदस्य हैं, वरिष्ठ सदस्य की तरह बात करिए। आपसे कता हूं मैं लेकिन मैं नहीं कर रहा हूं। मैं शांति से बात करना चाह रहा हूं। मैं शांति से अपनी बात कह रहा हूं सदन में। चेयरमैन साहब, मैं शांति से अपनी बात रखना चाह रहा हूं ......(व्यवधान)...

<sup>\*</sup> Transliteration of the speech in Persian Script is available in the Hindi version of the Debate.

<sup>\*\*</sup>Expunged as ordered by the Chair.

\*मौलाना ओबैदुल्ला खान आज़मी : साबित कीजिए कि बाबर ने मंदिर तोड़ा था .....(व्यवधान)...

श्री संजय निरुपम: गलत तरीके से बात मत करिए। अगर आपके पास अधिकार है तो मेरे पास भी अधिकार है। इस सदन में गलत बात कहने का अधिकार नहीं है आपको। मैं अपनी बात कहूंगा! जब सदन के सभी सदस्यों को अपनी बात कहने का अधिकार है तो मैं भी अपनी बात कहूंगा। मैं अपनी बात कह रहा हूं बगैर प्रोवोकेशन के, बगैर कंट्रोवर्सी के अपनी बात कह रहा हूं मैं ......(व्यवधान)...

\*\* Expunged, as ordered by the Chair.

मौलाना ओबेदुल्ला खान आज़मी: आप साबित करो ना। एक तो \*\* बोल रहे हो और दूसरी ओर .....(व्यवधान)...

श्री संजय निरुपम : फिर \*\* शब्द का इस्तेमाल कर रहे हैं आप। आप सत्यवादी हरिश्चन्द्र नहीं हो गए हैं ....(व्यवधान) सारे सच आप नहीं जानते ......(व्यवधान)...

MR. CHAIRMAN: Nothing will go on record.

श्री संजय निरुपम : \*\*\*

\*मौलाना ओबैदल्ला खान आज़मी : \*\*\*

SHRI ADHIK SHIRODKAR (Maharashtra): Sir, in all humility, may I say that when a Member is making a submission, why is he being interrupted and not allowed to speak? If the Hon. Chairman feels that the statement is, in any way, a deviation from the issue, only the Hon. Chairman has the right to control him. Why should there be a control from that side? Everytime when Mr. Sanjayji says something, they raise a voice. If our voice is drowned like this, then we will also raise our voice. Please don't try to drown our voice like this. (Interruptions).

MR. CHAIRMAN :Nothing will go on record. Nothing will go on record.

\*मौलाना ओबैदल्ला खान आज़मी: \* \* \*

श्री संजय निरुपम: \*\*\*

SHRI ADHIK SHIRODKAR: \*\*\*

<sup>\*</sup> Transliteration of the speech in Persian Script is available iin the Hindi version of the Debate.

<sup>\*\*</sup> Expunged, as ordered by the Chair.

<sup>\*\*\*</sup> Not recorded.

MR. CHAIRMAN: Hon. Members, the way Shri Venkaiah Naidu spoke without giving rise to provocation, I think it should have been followed. Please do not create a new situation. We are here not to decide about the issue of Babri Masjid. That issue has to be decided by the courts. Let us not speak in a way so as to give argumentative statements against one another. We are only solemnly saying that such a thing should not happen again in this country. That is the whole purpose of making this mention for creating such an atmosphere through this House that such things should not happen in this country in future. I think, the way Mr. Naidu expressed his opinion, only that kind of approach should be followed so that we could finish our business quickly. (Interruptions).

श्री संजय निरुपम : चेयरमैन साहब, मैं सिर्फ इतना कह रहा था कि राम जी का वहां मंदिर था और उस मंदिर को तोड़ा गया था। बाबर ने तोड़ा कि मीर बांकी ने तोड़ा, मैं उस समय वहां नहीं था लेकिन यह ऐतिहासिक सच है। ये इतनी सी बात को स्वीकार क्यों नहीं कर लेते .....(व्यवधान)... बुनियादी मुद्दा यह है कि अगर इस ऐतिहासिक सत्य को स्वीकार कर लिया जाता तो 6 दिसंबर को अयोध्या में जो घटना हुई, वह न होती।

श्री संजय निरूपम : मुस्लिम समाज अगर स्वीकार करलें कि अध्योध्या में भगवान राम का मंदिर था और वह निश्चित तौर पर तोड़ा गया था.......(व्यवधान)... निश्चित तौर पर वह बाबरी मस्जिद गिराने क्री नौबत नहीं आती।......(व्यवधान)... मैं इतना कहना चाह रहा हूं।

MR. CHAIRMAN: Now you have spoken. (Interruptions). You have finished. (Interruptions). Shri Gurudas Das Gupta. (Interruptions).

श्री संजय निरूपम : चेयरमेन साहब, मुझे अपनी बात कहने दीजिए। अगर मुझे बोले बिना ही बिठाल दिया जाएगा तो मेरे अधिकारों का हनन होगा।.....(व्यवधान)... मुझे आपका प्रोटक्शन चाहिए।

MR. CHAIRMAN: Nothing will go on record. You have finished. You have made your point. Shri Gurudas Das Gupta. (Interruptions). Nothing will go on record. (Interruptions). Shri Gurudas Das Gupta. (Interruptions). Mr. Pradhan.... (Interruptions). Nothing will go on record. (Interruptions). No conclusion. (Interruptions). The question was of association, not dissociation. We want to create a better atmosphere. (Interruptions). Shri Gurudas Das Gupta. (Interruptions).

#### SHRI SANJAY NIRUPAM: \*

MR. CHAIRMAN: I think the hon. Member should know it because he is a master of the language, so that we can create an atmosphere of acceptance and not non-acceptance. Now Shri Gurudas Das Gupta will speak. (Interruptions).

SHRI SANJAY NIRUPAM: \*

MR. CHAIRMAN: Please sit down. (Interruptions). Please sit down. (Interruptions).

Nothing will go on record. (Interruptions).

SHRI SANJAY NIRUPAM: \*

MR. CHAIRMAN: Hon. Members, Shri Pradhan, wrote to me that Shri Sanjay Nirupam will associate himself on behalf of Shiv Sena, not dissociate. So, he has associated himself with this issue, I have given him enough chance to associate himself and he has associated himself. He is going beyond that, which can create provocation. That is why I am not allowing him. I am asking Shri Gurudas Das Gupta to speak. (Interruptions).

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, can the House be held up like this? (Interruptions).

SHRI NILOTPAL BASU (West Bengal): Sir, we cannot waste the time of the House...(Interruptions) We only appeal to you to kindly ask the Leader of the House to intervene. The House cannot be held up...(Interruptions) I would like the Leader of the House to react...(Interruptions) Is this the way we are going to run this House? Can individual Members hijack the House like this?(Interruptions)

MR. CHAIRMAN: Shri Gurudas Das Gupta...(Interruptions) I have called only Shri Gurudas Das Gupta...(Interruptions) I have given my ruling.

SHRI GURUDAS DAS GUPTA: Mr. Chairman, Sir, I only believe...(Interruptions)

SHRI MD. SALIM: He is not only obstructing the business of the House, but he is also challenging the ruling...(Interruptions)

SHRI NILOTPAL BASU: We would like to know his reaction...(Interruptions)

<sup>\*</sup>Not recorded

Somebody should take the responsibility...(Interruptions)

SHRI GURUDAS DAS GUPTA: The Leader of the House should kindly take note of the situation prevailing in the House...(Interruptions) I appeal to the Leader of the House to kindly take note of the situation where the normal business transaction of the House has come to a standstill. Kindly take note of this...(Interruptions) The Government has a responsibility...(Interruptions)

SHRI M. VENKAIAH NAIDU: Mr. Chairman, Sir, I have a submission to make. Sir, if any Member is making a submission or is participating in a debate or a discussion, and if that Member is deviating from the motion or from the discussion or from the purview of the motion, it is for the Chair to regulate him, and tell the Member, "Stop here. This is the limit." But, unfortunately, what is happening is that, -- I am trying to understand this, and I request the House also to understand this -- whenever Shri Sanjay Nirupam says something, others protest and they say, "आप \*\* बोल रहे हैं वगैरह", then, naturally, that Member, who is also a human being, would get agitated. My only plea is... (Interruptions)

SHRI NILOTPAL BASU: Are you justifying it?

SHRI M. VENKAIAH NAIDU: Nobody justifies it... (Interruptions) I am not justifying it... (Interruptions)

SHRI NILOTPAL BASU: After the Chairman's ruling, why are you justifying it?

SHRI M. VENKAIAH NAIDU: The Chairman's ruling is final. Nobody can question it. I bow my head before the Chairman's ruling. I request my colleague also to accept the Chairman's ruling. But may I make an appeal to the other Members of the House, who are constantly disturbing him, not to do this? Is it any way of disapproving what he has said? I would say, in all

humility, that this sort of a thing will not help us; it will not lead us anywhere. So, please, let the Chairman take care of it. The Chairman is quite capable, He has done it. But, why should you hurt his feelings? (Interruptions)

<sup>\*\*</sup> Expunged, as ordered by the Chair.

AN HON. MEMBER: We are objecting to the disturbance, and nothing more than that.

SHRI M. VENKAIAH NAIDU: You have an effective leader. He has made his point. We have made our points...(Interruptions)

SHRI PRANAB MUKHERJEE (West Bengal): Enough is enough...(Interruptions)

SHRI GURUDAS DAS GUPTA: We have lost enough time...(Interruptions)

SHRI PRANAB MUKHERJEE: We have tolerated enough...(Interruptions) How much more can the House be taken for granted?(Interruptions)

SHRI MD. SALIM: You should take the sense of the House...(Interruptions)

MR. CHAIRMAN: I have called Mr. Gurudas Das Gupta to speak... (Interruptions)

SHRI MD. SALIM: Sir, you should take the sense of the House. We cannot allow a Member of the Treasury Benches to obstruct the business of the House...(Interruptions)

SHRI PRANAB MUKHERJEE: It is a new precedent. (Interruptions)
This is a new precedent. (Interruptions)

MR. CHAIRMAN: Mr. Sanjay Nirupam, I have asked you to sit down and Mr. Gurudas Das Gupta to speak. (Interruptions)

SHRI PRANAB MUKHERJEE: Mr. Chairman, Sir, I would like to submit this for your consideration and for the consideration of the Leader of the House. In the case of Special Metions, the practice has always been that only the Member, who expresses his intention to make a Special Mention, is called to make that Special Mention. If I heard you correctly, you called Mr. Satish Pradhan, and not Mr. Sanjay Nirupam. Mr. Satish Pradhan suggested that Mr. Sanjay Nirupam will speak.

AN HON. MEMBER: Associate.

SHRI PRANAB MUKHERJEE:Yes; associate; not speak. Therefore, you have already favoured by conceding to the request of Mr. Satish Pradhan and permitting his party colleague to associate himself with the issue. But I am sorry to say, if the Member has the audacity to defy the Chair, after it has given the ruling, the House simply cannot allow it to be tolerated and the Government must respond. (Interruptions) However

serious differences an individual Member may have, he will have to abide by the ruling of the Chair. (Interruptions) This particular Member is in the habit of defying the Chair and if he considers that he is above rulings, he is above discipline, he is above... (Interruptions) ...then, we, the Members of this House, are not going to tolerate it.\_(Interruptions)

श्री संजय निरूपम : इसकी शुरूआत किसने की ...( व्यवधान )... जब-जब मैंने बोलने की कोशिश की है, उधर से मुझे बोलने से रोका गया है। ...( व्यवधान )...

MR. CHAIRMAN: Please sit down. (Interruptions) Sit down now. (Interruptions) I have called Shri Gurudas Das Gupta. Now, Shri Gurudas Das Gupta. (Interruptions)

श्री संजय निरूपम : जब भी मैं बोलता हूं मुझे बोलने नहीं दिया जाता है ...(व्यवधान)...

MR. CHAIRMAN: I have asked Mr. Sanjay Nirupam to sit down and Mr. Gurudas Das Gupta to speak. Now, please sit down.

SHRI PRANAB MUKHERJEE: Enough is enough.

SHRI GURUDAS DAS GUPTA:Mr. Chairman, Sir, I appeal to the sanity and the sense of judgment of this august House. We have our differences. We have controversial views. But the House and the Members must learn how to speak in such a situation and allow the dignity of the House...\_(Interruptions) Sir, the dignity of the House is being seriously assaulted...

SHRI PRANAB MUKHERJEE: And only by one Member.

SHRI GURUDAS DAS GUPTA...and repeatedly, Sir, from one particular position, by a young friend of mine. I have always my good wishes for him. I only appeal to him to believe that this is not the way to function in a parliamentary system. I appeal to him... (Interruptions) I appeal to him... (Interruptions)

MR. CHAIRMAN: Please sit down. (Interruptions) Now, please sit down.

SHRI SATISHCHANDRA SITARAM PRADHAN:He is condemning our Member unnecessarily. (Interruptions)

SHRI GURUDAS DAS GUPTA: It is an appeal. What is wrong in it? (Interruptions)

श्री मोहम्मद सलीम : सर, सदन में ऐसा कई बार हुआ है जब ...( व्यवधान )....

श्री संजय निरूपम : सर, ये ही बोल सकते है? ...( व्यवधान )...

MR. CHAIRMAN:Please sit down. (Interruptions)\_Please.

SHRI GURUDAS DAS GUPTA: Sir, I had only appealed.

MR. CHAIRMAN:Please. After I had asked Mr. Sanjay Nirupam to sit down, I had called you. Now, you please speak on the subject and do not refer to the Member.

SHRI GURUDAS DAS GUPTA: I accept your stand with humility, Sir.

MR. CHAIRMAN:Do not refer to the Member; only associate.

SHRI GURUDAS DAS GUPTA: I only say, Sir, this is a day of national shame. The nation has been put to shame. It is not a question of minority alone. It is not a question of a particular religion. It is a question of the Indian nation. The nation has been put to shame before the comity of nations of the world by the way in which, you call it the structure, you call it the Babri Masjid, was allowed to be devastated under the very eye of...

श्री संजय-निरूपम : सर, ये ही बोल सकते हैं?...( व्यवधान )...

प्रो. रामबख्श सिंह वर्मा (उत्तर प्रदेश)ः सर, यह क्या बोल रहे हैं। ..( व्यवधान )... बार-बार हाउस को गमराह कर रहे हैं। ...( व्यवधान )...

श्री गोविन्दराम मिरी (मध्य प्रदेश ) : सर, यह क्या कह रहे हैं?...( व्यवधान )...

SHRI GURUDAS DAS GUPTA:Sir, I have only said, call it a structure... (Interruptions) Sir, I have only said... (Interruptions) You call it a structure or you call it the Babri Masjid. I have never said it is the Babri Masjid. Whatever may be the name, whether you call it the place or you call it the structure... (Interruptions) I say it is a national shame because, under the watchful eye of an elected Government in the State, the situation was allowed to drift to such a level wherein the assurance given to the Government was violated, the assurance given to the Supreme Court was violated, and the law of the country was violated. The assurance given to this august House was violated. It is a matter of shame.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): It is an extremely old thing.

SHRI GURUDAS DAS GUPTA: It is also a matter of shame because

the law has not been allowed to take its own course. It is a matter of shame because the country has been humiliated; the foundation of the Indian Constitution has been humiliated; the principle of secularism has been humiliated, and the country has been humiliated more because the people who have been hauled for under violation of the law are today moving around the corridors of power. That is also a national shame. We appeal... ... (Interruptions)...

MR. CHAIRMAN: Please, don't provoke now. Don't go beyond the limits. ... (Interruptions)... Don't say those things. ... (Interruptions)...

SHRI GURUDAS DAS GUPTA: I only wish that law takes its own course; the Constitution be defended. The foundation of our country's national unity may kindly be defended. I appreciate the unanimous opinion that has been expressed in this House; particularly, I appreciate the position taken by my friend, Mr. Naidu.

MR. CHAIRMAN: Shri Azmi. Give a soothing effect to it.

# \*मौलाना ओबैदुला खान आज़मी :

करीब है यारो रोजे महशर, छुपेगा कुश्तो का खून क्योंकर, जो चुप रहेगी जुबाने खन्जर, लहू पुकारेगा आस्तीं का ।

सर, श्री मनमोहन सिंह साहब ने मुल्क के वकार और मुल्क के कानून के एहतराम को 1992 में, 6 दिसम्बर को, बाबरी मस्जिद की शहादत के जिए जो चेलेन्ज किया था और दस्तूरे हिंद की खिलाफ्तवर्जी की थी, मुल्क के कानून, हिन्दुस्तान की अदालत की गरिमा और पार्तियामेंट के वकार को बाबरी मस्जिद के मलबे के नीचे दफन किया गया। हमारा मुल्क जो हिन्दू-मुसलमान तारीख में इत्तेहाद का मुल्क कहलाता है, दुनिया के हर मजहब की कद्र और हर मजहब का एहतराम करता है। हिन्दुस्तान इंसानियत की बड़ी बुनियादी तारीख अपने पास रखता है। यह सच है कि 6 दिसम्बर, 1992 को इंसानी कदरों का कतल किया गया। यह बाबरी मस्जिद की शहादत नहीं थी, यह हिन्दुस्तान की शराफत और तारीखी विरासत की शहादत थी जिसके लिए हमारे मुल्क को पूरी दुनिया में शर्म का मुंह देखना पड़ा।

<sup>\*</sup> Transliteration of the speech in Persian Script is available iin the Hindi version of the Debate.

में, सिर्फ इतना अर्ज करना चाहता हूं कि इंसाफ हर कौम को मिलना चाहिए, हर धर्म को मिलना चाहिए। हमारे मुल्क के कानून के अंदर बड़ी बुलंदी है, बड़ी पुख्तगी है। यह मुल्क अनेक जात और अनेक धर्मों के रहने वाले लोगों को एकता के सूत्र में जोड़ता है। बाबरी मस्जिद के सिलसिले में यहां हिन्दू- मुसलमान की बात नहीं है , मंदिर और मस्जिद की बात भी नहीं है, बात हिन्दुस्तान के इतिहास और इंसाफ की है। हमारे कितने ही हिन्दू भाई ऐसे हैं, जो बाबरी मस्जिद की शहादत पर अपने दुख-दर्द का इंजहार इससे पहले भी कर चुके हैं। आज भी इस हाउस में अक्सरियत हिन्दु भाइयों की ही है जो बाबरी मस्जिद की शहादत को एक अफंसोसनाक वाकया करार दे रहे हैं। जब तक हिन्दोस्तान की सर जमीन पर इस तरह हमारे मुल्क का अक्सरियती फिरका इंसाफ के दामन में पनाह लेता रहेगा, हिन्दुस्तान की शराफत पर दिनया की कोई कौम, दिनया की कोई हुकूमत बदनुमा दाग लगाने में कामयाब नहीं हो सकती। मैं सिर्फ इतना अर्ज करूंगा कि आज जिन लोगों की हुकूमत है वे लोग भी सामाजी इंसाफ के तकाजों को पूरा करने का दावा कर रहे हैं। वेंकैया नायड् जी ने अपनी मोतदिल और मृतवाजिन तकरीर में बहुत अच्छी बात कही है कि यह घटना निहायत ही खराब थी। इसकी मजम्मत की जानी चाहिए थी। उस जमाने में प्रेसिडेंट आफ इंडिया, मैं खुदा से दुआ करता हूं कि उनको सेहत दे, आजकल वे बीमारी में मुबतला हैं, डॉ. शंकरदयाल शर्मा साहब को सेहत और जिंदगी दे उन्होंने भी उस जमाने में इस देख को प्रकट किया था। और उन्होंने कहा था कि हिन्दुस्तान का सर शर्म से झुका दिया गया है और इस घटना की जितनी भी ज्यादा मज़म्मत की जाए वह कम है। मैं सिर्फ इतना अर्ज करना चाहंगा कि मुल्क का कानून किसी बनिये की दुकान नहीं है। मुल्क का कानून बड़ा महान है।

# श्री संघ प्रिय गौतम : बनिया शब्द मत कहिए।

\* श्री ओबेदुल्ला खान आज़मी: चूंकि दुकानदारी हमारी बनिया बिरादरी करती है, इसिलए मैं कह रहा हूं, मैं उनका एहतराम करता हूं। उनको हर दर्जा एहतराम करता हूं। मिसाल में एक बात आ गई थी और अगर यह मिसाल नाकाबिलेएतना है तो मैं इस मिसाल को सरफेनज़र करता हूं। मै आपसे सिर्फ यह अर्ज करना चाहता हूं कि हिंदुस्तान के कानून को फिर शर्मिन्दा न होना पड़े, हिंदुस्तान की कौमी एकजहती बर्बाद न होने पाए, ऐसी सूरत में हम तमाम लोगों को हिंदू का "ह" और मुसलमान का "म" निकालकर हम बनकर रहने की जरूरत है तािक हिंदुस्तान की सरज़िंदी सी दो-चार इसके बाद न होने पाए। अलबत्ता

<sup>\*</sup> Transliteration of the speech in Persian Script is available iin the Hindi version of the Debate.

कानून के माध्यम से, आपके माध्यम से मेरी गुज़ारिश है कि मुजरिमों को कैफिरेकिरदार तक जरूर पहुंचाना चाहिए वरना मुल्क के कानून के साथ बगावत एक दिन मुल्क के कानून को गुलामी की जंजीरों में न कस डाले, हमें इस बात का अंदेशा है। खुदा करे हमारा मुल्क सलामत रहे और इस मुल्क में कानून की मर्यादाएं सलामत रहें। बाबरी मस्जिद के सिलसिले में आखिरी बात अर्ज़ करना चाहंगा कि जब अदालत का यह फैसला था कि वह विवादित ढांचा था, मुतानाजा था, और अदालत का यह फैसला था कि जब तक अदालत फैसला नहीं करती उसको हाथ न लगाया जाए, उसकी बुनियादें न खिसकाई जाएं, अगर आप कह रहे हैं तो दिर ही तो तोड़ा गया, मैं कहता हूं मस्जिद तोड़ी गई, आप कहते हैं मस्जिद नहीं, मंदिर तोड़ा गया. बहरहाल जो कुछ भी था उसे तोड़ा गया, मैं तो उसे मस्जिद ही मान रहा हूं। मल्क का कानन फैसला करता कि वह मंदिर था या मस्जिद, तोडने का हक आपको किसने दिया ? तोडकर आपने भारत की मर्यादाओं को तोड़ा है। यह लज्जा की बात है शर्म की बात है....(व्यवधान)... मैं आपको नहीं कह रहा हूं। आप जबान को समझिए। मैं सिर्फ इतना कहना चाहता हं कि बजाय शर्म करने के आप....(व्यवधान)... इसे ....(व्यवधान)... इससे ज्यादा काबिले शर्म की बात नहीं हो सकती। मैं अर्ज़ करूंगा कि मल्क के कानन को बहाल करने में हम लोगों को एकता का मुज़ाहिरा करना चाहिए और मैं आपके माध्यम से इस ह्कूमत से अर्ज़ करुंगा कि बाबरी मस्जिद जिस तरह से वहां खड़ी थी, यह हुकूमत फिर से बनवाकर उसी तरह खड़ी करे। अदालत जब फैसला करेगी, उसके बाद जो होगा देखा जाएगा शुक्रिया।

SHRI M.P.A. SAMAD SAMADANI (Kerala): Sir, I am here to associate myself with the sentiments expressed by hon. Dr. Manmohan Singh and other senior Members of this august House. Sir, blunders committed in history are not to be justified but they are to be corrected by posterity. Sir, the mistakes committed in moments, sometimes, encourage or become responsible for great crimes which pain for centuries. 'लम्हों ने खता की थी सदियों ने सज़ा पाई" Sir, at least in this juncture, we should have that standard of civilisation to condemn jointly this kind of a heinous crime committed to the humanity against all principles of democracy and secularism. Sir, the demolition of Babri Masjid, as already pointed out here, was not a majority or minority issue. That was related with our great tradition -- protection of our democratic principles and secular values. But, unfortunately, we are here, even after years, not to correct the mistakes. Sir, from various corners of the country even now such slogans are raised that such mistakes will be repeated again. At least, the Government and the

responsible political parties in the country should come forward boldly, courageously and firmly not to repeat this kind of unfortunate things. It was, also, related with the freedom of religious worship. Sir, I feel, it is high time that we analyse where should be the place of each and everything in the social life. Injustice is a misplacement. Sir, the home of religion should always be the heart and not the fist. Demolition of Babri Masjid, that happened on the 6th December, proved that here, in our country, some people are trying to bring religion from the heart to the first. There is a famous saying of the Prophet Mohammed: sal allah ali vasallah. Once, Sir, he was pointing to his chest. He said, religious devotion is here, devotion to God is here. If there is purification of the chest and the heart, this kind of mistake will not be there. But, instead of that, what we see is a force in the fist. The fist may be needed for politics but not for religion. Shakti is not needed for religion; it is the Bhakti which is needed for it. Sometimes instead of Bhakti, we are going after Shakti. The mistakes committed by individuals may be excused. There is a couplet by a renowned poet, Iqbal:

> फितरत अफराद की इगमाज़ भी कर सकती है लेकिन मिल्लत की उम्र गुनाहों को नहीं माफ़।

The individual crimes may be excused but the social crimes are not excused. Sir, at least at this juncture, we should have a kind of a vision which may take us again to the traditions of India. India has always fought against narrow mindedness whether it is in religion or in worship or any other thing. अयं निजः परो वेति गणना लघ्चेतसाम्। Our Vedas have declared: अयं निजः परो वेति गणना लघ्चेतसाम्। The narrow mindedness of Manas, the mind, is condemned. उदारचरितानां त् वस्धैव क्ट्रम्बकम। That means if the vision is wide, then the whole world is our family. India is such a great country. In Kerala, my home State, there is a place named Aluywo, where a church, a mosque and a temple, all these three, stand together. When it is raining, the water from the roof of the temple pours into the courtyard of the mosque. There has been no problem centuries after centuries. The Muslims come to the mosque to worship, the Hindus come to the temple to worship and the Christians come to the church to worship. There is no problem at all. Sir, the religion is not a problem. The politics is interfering with the religion. It is not the religion that commits all these mistakes. .. (Interruptions). Sir, 1 associate myself with the sentiments expressed here. .. (Interruptions).. Sir,

I have only one more point to make. Sir, a law was promulgated during the period of the former Prime Minister, late Shri Rajiv Gandhi, taking 1947 as the basic date from which all places of worship are to be respected in their position, which means the status quo has to be maintained. The Government and all the political parties should come forward for the implementation of that law. Any challenge against that law should be checked with all the force of the Government. Thank you, Sir.

श्री नरेश यादव (बिहार) : सभापित महोदय, मैं डा. मनमोहन सिंह साहब के उल्लेख से अपने आप को संबद्ध करता हूं। साथ साथ मैं एक बात सिर्फ यह कहना चाहूंगा।

श्री सभापति : भड़काने की बात मत कीजियेगा। गुस्से में आ कर बात मत कीजियेगा। यहां का, राज्य सभा का देश में एक अलग माहौल जाना चाहिये।

श्री नरेश यादवः हमारे दल का विचार दिलों को जोड़ने का है, सभी धर्मों को जोड़ने का है, तोड़ने का नहीं है। इसलिए हम ऐसी बात कभी नहीं करते जिससे लोगों को गुस्सा आए। महोदय, जिस मस्जिद को ढाया गया है, वह बाबर के नाम पर है। श्रीमन, बाबर ने अपने पुत्र हमायुं के नाम वसीयतनामा लिखा जिसकी पांडलिपि आज भी भोपाल के एक अभिलेखागार में है। बाबर ने अपने वसीयतनामे में अपने पत्र के नाम यह कहा कि यह भारतवर्ष धर्म प्रिय देश है, ऐसा कुछ नहीं करना जिससे कि किसी धर्म को चोट आए। बाबर ने अपने वसीयतनामें में यह लिखा कि सभी धर्मों का सम्मान करना। हम उस देश के रहने वाले हैं जहां कि हमने इस देश के करोड़ों मुसलमानों के दिल पर ठेस पहुंचाई है। इसलिए यह विषय जो डा. मनमोहन सिंह जी ने उठाया है, यह राष्ट्रीय शर्म का विषय है। महोदय, मन्दिर या मस्जिद उपासना की जगह है, इबादत की जगह है, पजा अर्चना की जगह है लेकिन धर्म की आड़ में नफरत का बीज बोया जाए, धर्म को राजनीति का हथियार बनाकर के सत्ता पर बैठने के लिए औज़ार का उपयोग किया जाए तभी देश का दिल टटता है। इसलिए आज बाबरी मस्जिद को जो ढाया गया है उससे इस देश का दिल टूटा है। हम आपके माध्यम से सरकार से और सदन से यह अपील करना चाहते हैं कि जो डा. मनमोहन सिंह जी ने विचार रखा है, आज निश्चित तौर से एक ऐसा प्रस्ताव भी इस सदन से आना चाहिये कि यह राष्ट्रीय कलंक का विषय है बाबरी मस्जिद का ढाहा जाना और यह साम्प्रदायिकता की नींव पर खड़ी दीवार जब तक इस देश में रहेगी - यह देश तभी आगे बढ़ा है जब कि सभी धर्मों के लोग एक हुए हैं, यह देश टूटा है जब धर्म धर्म से लड़ा है। इसलिए मैं यही आपके माध्यम से अपील करना चाहता हूं और अपने आपको सम्बद्ध करता हूं। बहुत बहुत धन्यवाद।

श्री बलवन्त सिंह रामूवालिया (उत्तर प्रदेश)ः सर, थैंक्यू।

मैं सरदार मनमोहन सिंह जी की ओर से लाए गए विचारों से अपने आपको सम्बद्ध करता हूं। एक बात बाहर कही जाती है जो अभी मैंने देखी कि सच क्या है। वह यह है कि एक अरब लोग भारत के यह कहते हैं कि हमारा तो असली मुद्दा रोटी है, सेहत है, अच्छी तालीम है, पीने का पानी हैं, सड़कें हैं, विकास है। लेकिन ये पालिटीशियन हमें किसी और रास्ते पर धकेल रहे हैं। बाबरी मस्जिद हो, भिंडरावाला हो या और कोई हों, ये मुद्दे लोगों के नहीं थे। मुद्दे लोगों के कंधों पर लादे गए। लोगों को टायर्स बनाकर अपनी सियासत आगे बढ़ाने का काम किया गया है। सभी ने किया है। दुख यह है कि महान भारत में ऐसे गद्दारों को जो लोगों के मुद्दों को छोड़कर गलत मुद्दों को, धार्मिक भावनाओं को लूटकर अपनी सियासत करते हैं उनको महिमामंडित किया जाता है। यह दुख है और आज मैंने देखा कि राजनीति अपनी चरम सीमा पर है। अपनी-अपनी बातें टी. वी. पर नजर आ रही हैं। उनको सुनाने का यत्न होता है। यह महामंडन बंद होना चाहिए और ऐसे दोष करने वालों को सजा मिलनी चाहिए चाहे दिल्ली के 84 के दंगे हों या बाबरी मस्जिद हो या जड़ीसा का कांड हो। आखिर में मैं एक बात अर्ज करूं कि आइए, असल भारत के लोगों की मुश्किलात क्या है उनको देखे। अगर राजनीति में कुछ मयार कायम करना है तो उनको एड्रेस कीजिए, गद्दी पर पहुंचने के तरीकों को एड्रेस मत कीजिए। यह कहकर मैं उनसे सम्बद्ध करता हूं।

श्री संघ प्रिय गौतम : गड़े मुर्दे उखाड़ने नहीं चाहिए।

श्री बलवन्त सिंह रामूवालिया : मैंने यह नहीं कहा ....(व्यवधान)... मैंने कहा कि सजा होनी चाहिए।

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Mr. Chairman, Sir, thank you for having been given me an opportunity to say something on this important issue. I feel, this is not a political or a party issue. We have to treat this as a national issue. The majority of our people, in all religions, are willing to live together but some elements in all religions are indulging in improper ways. That is all. I do not want to go into the details, which are sub judice, but the future of India actually, depends on the communal harmony. Therefore, we should not politicize the issue. What I feel is, whatever happens, we must forgive and forget. The culture of our India is: We have to forgive and forget. Now, we can open a new page by forgetting what all happened previously. We are always against any type of violence. All the parties represented here, in this august House, are against violence. The culprits, from whichever corner they emanate, should be dealt with according to the law of the land. Sir, instead of digging or making

postmortem or treating December 6 as Black Day or doing something, we can convert December 6 into a national integration day. We can declare that December 6, as a national integration day. That is the reason why I have said that we have to open a new page. It is only to keep the social harmony and secular values intact and to enhance our pride and prestige among the comity-of nations. Sir, when we understand the feelings of the other side, start respecting the genuine grievances of the other side and see that they are rectified, only then the harmony will arise automatically. For example, in our State also, they have asked for a Urdu Academy. They have accepted it because it is a genuine feeling which they have. They have put their five demands at a conference that was held two days before. They were immediately accepted the next day.

The NDA had assured that the rights of the minorities would be protected. Our party, that is, the DMK, in its manifesto, and our leader Dr. Kalaignar have assured that the rights of the minorities would be protected at any cost. The judiciary is supreme. The legislature and the executive are the other wings of democracy. Therefore, whatever decision is taken by the judiciary, we will abide by it. We hope the Government of India would honour the assurance given to the minorities before the elections, by their deeds, not merely by their words. They should honour the assurance given by them so that our honour is further enhanced among the comity of nations. This is the commitment for which India stands. With these words, I conclude, Sir.

SHRI FALI SAM NARIMAN (Nominated): Mr. Chairman, Sir, I associate myself with the sentiments expressed by the hon. Leader of the Opposition. The importance of this day, I believe, is that past history must teach us a lesson. We must be prepared, genuinely prepared, to learn from that. If we do not, I regret that past history will tend to engulf and destroy us, and destroy the unity and integrity of this great country, which was Members of this august House have sworn to uphold. The particular sadness of the event of demolition of the Babri Masjid, which we are commiserating, is that it was a symbolic act. The past, of course, must be accounted for and atoned, as the hon. Leader of the Opposition has so rightly said. But I stress something a little more important, that, particularly, in view of the coming birthday event of the Prophet we should all-as responsible Members-resolve to ensure, and the Government must also ensure, that nothing would be done to disturb the peace and quiet, at the

of India, as any other community. This country belongs to no one-no one individual group, or, community it belongs to all of us. That is the message of our National Anthem, which we sing. I think it is high time that we uphold the ideal that it represents.

SHRI R. MARGABANDU (Tamil Nadu): Sir, today the entire nation is on alert, as this day of 6th December, is the day that reminds us of the religious fanaticism that has been practised in India. As rightly said by Mr. Samadani, this is a secular State where all religious people are living side by side. But as a matter of fact, this fanaticism has been perpetrated by a section of the people. A section of the BJP party, the Government which is now in power, two days back told newspapers that if the BJP is not committed to constructing the Ram Temple at the same place, then they do not deserve to be called BJP. What action has been taken by the BJP Government, which is in power, against these people? They are continuously doing it. If this situation is allowed to be continued by the BJP Government, I think, there will be a second Pakistan also. The Government in power should see to all these things and it should have control on its people. ... (Interruptions)...

MR. CHAIRMAN: Are you replying to Mr. Virumbi or something else? ... (Interruptions)...

SHRI R. MARGABANDU: The Government should see that the people should not do these type of things. As a matter of fact, this incident took place about five years back. The chargesheet has been filed, but the charges are not being framed. ... (Interruptions)... There should not be any discrimination on the basis of religion. Thank you, Sir.

MR. CHAIRMAN: Anyway, you have associated yourself with this. That is all right. Now, Shri Ram Gopal Yadav. It is one o'clock and there are two more Members, who want to associate themselves with this subject. So, I think we will finish it.

SHRI S. VIDUTHALAI VIRUMBI: Sir, we can extend for five minutes.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : श्रीमन्, डा. मनमोहन सिंह जी ने जो यहां प्रश्न उठाया है, उससे मैं अपने को संबद्ध करते हुए केवल एक ही बात सदन के ध्यान में लाना चाहता हूँ । सर, 4 दिसंबर, 1992 को समाजवादी पार्टी की पूरी राष्ट्रीय कार्यकारिणी

हिन्दुस्तान के तत्कालीन राष्ट्रपति जी से मिली थी और यह निवेदन किया था कि अगर उत्तर प्रदेश की उस सरकार को बरखारत नहीं किया गया तो 6 दिसंबर को यह बाबरी मस्जिद ध्यस्त कर देंगे। आज मैं यह मामला यहां इसिलए उठा रहा हूँ क्योंकि यह प्रश्न डा. मनमोहन सिंह जी ने उठाया है। जब राज्य सरकार संविधान के अनुसार काम न करे तो केन्द्र सरकार को एक्टिव होना चाहिए। मुझे अफसोस के साथ कहना पड़ रहा है कि जितनी दोषी उस वक्त की वहां की बीजेपी सरकार थी इस मस्जिद को गिराने के लिए, उससे कम दोषी तत्कालीन केन्द्र सरकार भी नहीं थी। ...(ब्यवधान)...

श्री संघ प्रिय गौतम: किस पार्टी की सरकार थी यहां ? आप नाम ले लीजिए। प्रो. राम गोपाल यादव: डा. साहब की थी। मैं नाम ले रहा हूँ। ....(व्यवधान)... एक माननीय सदस्य: आप क्या कर रहे थे? ....(व्यवधान)...

प्रो. राम गोपाल यादव: मैं ने तो जो 1990 में किया था, वह आप अच्छी तरह से जानते हैं। मुझे यह फख के साथ कहना है कि सही अर्थों में मैं ही इस प्रश्न को यहां उठाने का हकदार हूँ। उस वक्त लोगों ने अपने दायित्व का निर्वाह नहीं किया था। ....(व्यवधान)...

सर, मैं केवल दो बातें कहना चाहूंगा इन लोगों से कि आपने अपने दायित्व का निर्वाह किया ही नहीं और बाद में आप माफी मांगते रहे। माफी मांगने से कुछ होता नहीं है। लोगों के दिलों में जो घाव हैं उनको हील करने का यह कोई तरीका नहीं है। जब कोई सत्ता में बैटा होता है, उसकी कुछ जिम्मेदारी होती है। मुलायम सिंह जी ने गोली चलाई थी, उसमें 16 लोग मरे थे, लेकिन 16 हजार लोग बचे थे। आपने गोली नहीं चलाई तो 16 हजार लोग मरे और सारी दुनिया में हिन्दुस्तान का नाम बदनाम हुआ। श्रीमन्, इनसे मैं यह कहना चाहूंगा कि अगर मरे हुए लोगों को जिंदा करेंगे तो मरा हुआ जब जिंदा होता है तो वह मूत बनकर आता है और लोगों को परेशान करता है। इसलिए देश को इन भूतों के संकट में मत डालिए।

सर, दूसरी एक और बात कहते हुए मैं अपनी बात खतम करूंगा कि एक बहुत ही बड़े पोलिटिकल साइंटिस्ट और वेस्टर्न पोलिटिकल थिंकर हुए हैं श्री टी.एच. ग्रीन, उन्होंने एक बार कहा था - "Will, not force, is the basis of a State ", राज्य का आधार इच्छा होती है, शक्ति नहीं। बहुमत के बल पर, ताकत के बल पर आप पूरे संविधान को कुचल नहीं सकते। अगर इस तरह से काम किया जाएगा तो राज्य फिर राज्य नहीं रहेगा, कुछ काम नहीं होगा लोगों के हित में और लोगों का विकास उनका सत्यानाश हो जाएगा।

अंत में एक बात कहना चाहूंगां, श्रीमन्, कि यह काफी दिनों से मुकदमा चल रहा है, लोग चार्जशीटेड हैं। फिर न्यायपालिका के सामने ऐसी कौन सी मजबूरी है कि मुकदमा जल्दी से नहीं चल सकता। इसमें कोई मुंह क्यों नहीं खोलना चाहता। मैं चाहता हूँ कि सदन की कोई इस तरह की राय बने, जिससे इस मामले को एक्सपिडाइट किया जा सके और जो लोग 6 दिसंबर, 1992 के दोषी हैं उनको दंडित किया जा सके। बहुत बहुत धन्यवाद।

श्री गांधी आजाद ( उत्तर प्रदेश ) : सभापित महोदय, 6 दिसंबर, 1992 को जो शर्मनाक घटना हमारे देश में हुई, वह भारत देश के लिए एक बहुत ही कलंक का विषय है। मैं इस पचड़े में नहीं पड़ना चाहता कि उस दिन मंदिर टूटा या मस्जिद टूटी या बौद्ध मठ टूटा, लेकिन इसमें रंच मात्र भी संदेह नहीं कि उस दिन भारत मां के मंदिर का कोई न कोई अंग जरूर टूटा। किन्तु, इतनी अप्रिय घटना होने के बाद भी आज तक किसी दोषी व्यक्ति को सजा नहीं मिली है और न ही न्यायालय द्वारा आज तक कोई निर्णय हुआ है। इससे तो इस देश की जनता का विश्वास भी न्यायपालिका के प्रति कम होता जा रहा है। जिस व्यक्ति ने बाबरी मस्जिद के शहीद होने की बात को स्वीकारा, उसको सजा नहीं दी गई बल्कि पुरस्कार देने का काम किया गया, दुबारा उसे प्रदेश का मुख्यमंत्री बनाया गया।

महोदय, मैं इस सदन के माध्यम से आपसे यह अपील करना चाहता हूँ कि इस देश में मंदिर या मस्जिद का उन्माद इस तरह से पैदा नहीं होना चाहिए, इस तरह का भयानक रूप नहीं होना चाहिए, जिससे कि कहीं भारत मां का मंदिर पुनः टूट जाए। इसलिए मैं इस सदन के माध्यम से अपील करना चाहता हूं कि धार्मिक उन्माद से ऊपर उठकर के, मानवता एवम् भाईचारे का संदेश देकर भारत माता के मंदिर को सुसज्जित करने का काम करना चाहिए। धन्यवाद।

सरदार बलिवन्दर सिंह भुंडर (पंजाब) : आदरणीय चेयरमैन साहब, 6 दिसम्बर, 1992 का दिन हिन्दुस्तान के इतिहास में एक कलंक था। जिस देश के करोड़ों लोग धर्म को मानने वाले हों और जिंसका विधान धर्मिनरपेक्ष हो, उस देश में धर्म के नाम पर किसी धर्म पर चोट की जाए, इससे दुखदू बात और कोई नहीं हो सकती। मैं किसी पार्टी की बात नहीं करना चाहता - किस पार्टी का राज यू.पी. में था, किस पार्टी का राज दिल्ली में था, बात तो यह है कि हिन्दुस्तान में जो धर्म की शिक्षा है, चाहे वह हिन्दू धर्म हो, चाहे मुस्लिम हो, चाहे सिख हो, ईसाई हो, धर्म किसी को भयभीत नहीं करता, किसी को मारने का आदेश नहीं देता, किसी को बेइज्जत करने की बात नहीं करता, जो धर्म के नाम पर यह बात करता है, वह पाखंड और जुल्म करता है। जब भी धर्म में कट्टरता आई, चाहे मुगलों का ज़माना था, तो देश में बहुत ज्यादा तकलीफें आई और जब भी किसी ने धर्म के नाम पर चोट की, चाहे वह बाबरी मस्जिद को गिराना था, वह देश के लिए कलंक था और देश के लिए एक बहुत बड़ी मुसीब्रत थी।

### 2.00 P.M.

मैं नहीं समझता कि यहां सब लोग क्यों नहीं बोलते, चाहे वह 1984 का ज़माना था जब देश में दंगा हुआ - मेरे से पहले मेरे एक दोस्त ने कहा कि देश में 1984 में दंगे हुए थे - देश में कल्लेआम हुआ था। इसलिए देश में जो 1984 का कल्लेआम था एक भी, अभी तक भी, कोई भी ज़बान खोलने वाला नहीं है, वह भी देश के लिए बहुत भयानक समय था।

ऑनरेबल चेयरमैन साहब, मैं इसमें शामिल होकर इस रेजोल्यूशन में कहना चाहता हूं कि देश के सामने अब बात धर्म की नहीं है, जो धर्म को मानता हो उसे खुशी से मानना चाहिए, बात देश में रोटी की है, मकान की है, कपड़े की है। अब देश को इस दिशा में ले ााया जा रहा है कि मंदिर क्या है, मस्जिद क्या है, गुरुद्वारा क्या है। इसलिए मैं इतना ही कहना चाहता हूं कि देश के सामने जो समस्याएं हैं, हम सब मिलकर उन समस्याओं की ओर ध्यान दें और ये बातें, जो 1992 में हुई या 1984 में हुई, इनके करने वालों को सख्त से सख्त सज़ा दी जानी चाहिए और हम सबको मिलकर बड़े जबर्दस्त लफ्जों में इसकी निन्दा करनी चाहिए। ऐसे कार्य करने वालों को सख्त से सख्त सज़ा दी जानी चाहिए, उन्हें फांसी के फंदे पर लटकाना चाहिए तािक देश में आगे कोई और इस तरह की घटना न वापरे। इसके साथ ही मैं कहना चाहता हूं कि करने वाला कौन था, कौन नहीं था, यह तो कोर्ट बताएगी, लेकिन बात बहुत दुख की थी और हमें सब दोषियों को सख्त से सख्त सज़ा देने के लिए एकमत होना चाहिए तािक देश में आगे कहीं भी कोई इस तरह की घटना न घटे, किसी धर्म के मानने वाले पर कोई चोट न कर सके। जो हमारा धर्म बताता है और हमारा विधान भी जो बताता है, हम सबको मिलकर उस पर अमल करना चािहए।

इन अल्फाज़ के साथ मैं उस घटना की निन्दा करते हुए बात समाप्त करता हूं। धन्यवाद।

MR. CHAIRMAN: Hon. Members, in the Business Advisory Committee, ... (Interruptions) Please sit down.

SHRI JOYANTA ROY (West Bengal): Sir, I would like to associate myself with the speech given by Prof. Ram Gopal Yadav in this respect on behalf of my party.

MR. CHAIRMAN: It was decided that we should finish our discussion on the Insurance Regulatory and Development Authority Bill today so that the hon. Minister could reply to the debate tomorrow. So, it was decided

that we should take the sense of the House on whether we should sit during the lunch-break.

SHRI PRANAB MUKHERJEE: We can sit late in the evening.

MR. CHAIRMAN: All right. Do you want to sit late in the evening?

SHRI PRANAB MUKHERJEE: We can sit late in the evening. We would like to finish the general discussion. The Minister will reply tomorrow. So, if we have the lunch-break, we shall have to agree to sit late in the evening. Otherwise, we cannot eat the cake and at the same time have it too. Therefore, my suggestion for your consideration and for the consideration of the House is that we should have the lunch-break but we should agree to sit late in the evening, till the general discussion is over.

MR. CHAIRMAN: So, the House is adjourned till two o'clock.

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at two minutes past two of the clock.

[THE DEPUTY CHAIRMAN in the Chair.]

# SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1999-2000

THE DEPUTY CHAIRMAN: Supplementary Demands for Grants (Railways), 1999-2000. Ms. Mamta Banerjee. ममता जी, आप आगे बैठिए, आपकी गाड़ी पीछे क्यों रुकी है ? आगे आइए। आप गार्ड के डिब्बे से कंट्रोल कर रही हैं। आप तो हमारे लिए इंजन हैं। She is taking the railways forward.

श्री राघवजी (मध्य प्रदेश) : अब आपने इंजन बना दिया इनको!

रेल मंत्री (कुमारी ममता बनर्जी) : मैडम, आपको कांग्रेचुलेशंस। Madam, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for the year 1999-2000.

उपसभापति : आपने मुझे कांग्रेचुलेट किया, आज सुबह चेयर से हमारे वाईस-प्रेज़ीडेंट साहब ने इंदिरा जी के बारे में कहा I wanted to congratulate somebody else today. I would also like to mention here that Indian women are making themselves visible in the world. Miss Femina - Yukta Mukhi - is now the Miss World. It is not the first time that Indian women have been conferred this title. Very